

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION (O.A) NO. 639 OF 2022**

**IN THE MATTER OF:**

Pritipal Sharma ...Applicant

Versus

Department of Environment & Ors. ...Respondents

**AFFIDAVIT OF RINKU (RESPONDENT NO. 5)**

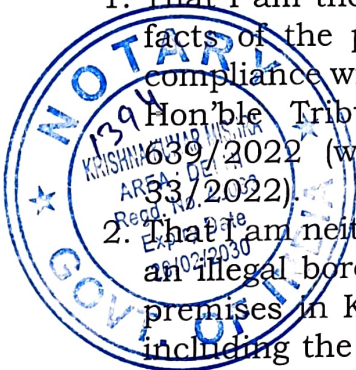
I, Rinku, son of late Sh. Suresh, aged about 46, years, resident of B 9, PHASE 2, Aya Nagar, Aya Nagar, South Delhi, Delhi – 110047, holder of [ID: Aadhaar No. 551108529225] (hereinafter “the Deponent”), do hereby solemnly affirm and state as under:

1. That I am the Deponent herein and fully conversant with the facts of the present matter. I am swearing this affidavit in compliance with the direction contained in paragraph 23 of the Hon'ble Tribunal's Order dated 28.05.2025 in O.A. No. 639/2022 (with connected M.A. No. 24/2023 in O.A. No. 33/2022).

2. That I am neither the owner nor a tenant of the premises where an illegal borewell was found/ sealed, described inter alia as premises in Khasra No. 1978, Village Aya Nagar, New Delhi, including the site opposite House No. G.I-2038 and adjoining House No. G.I-2035 (collectively referred to hereafter as the “said premises”).

3. That I further affirm that neither I nor any member of my family is or has been in possession of the said premises, nor do we hold, claim, or exercise any right, title, interest, tenancy, license, or any form of occupational control over the said premises at any point of time.

4. That I reiterate my earlier stand as recorded before this Hon'ble Tribunal (including my response dated 18.09.2023) that I have no proprietary or possessory nexus with the said premises and have not installed, operated, financed, permitted, abetted, or



benefited from any borewell/RO plant or extraction of groundwater from the said premises.

5. Identification of persons stated to be involved (as directed): Without prejudice and strictly to assist the Hon'ble Tribunal, I state that, to my knowledge and information,

(i) Mr. Asvani/ Ashvani Lohiya, S/o Jat Singh, R/o B-7/164, Phase-4, Bandh Road, Aya Nagar, New Delhi-110047, and

(ii) Mr. Sandeep, S/o Bachan Numberdar, R/o Gali No. 12, Bandh Road, New Delhi-110047, have been involved in operating illegal borewells and using groundwater for commercial purposes in the locality including the vicinity of the said premises.

I have no personal/financial relationship with the aforesaid persons.

I am placing these particulars to aid verification by the concerned authorities and as specifically required by para 23 of the Order dated 28.05.2025.

6. That I undertake to cooperate with the Delhi Police, DPCC, DUB, the Revenue/Forest authorities, and any Joint Committee for any verification, inspection, or inquiry, and to appear and produce documents as may be required.

7. Compliance with appearance and bond/security (as per Orders dated 08.01.2025 & 28.05.2025):

(a) I have appeared/shall appear as and when directed and undertake to furnish and maintain the personal bond of ₹1,00,000/- with surety, as ordered.

(b) Without prejudice to my rights and contentions, I further undertake to furnish security of ₹9,46,080/- (the figure noted in para 22 of the Order dated 28.05.2025) pending final determination, it being my respectful submission that I am not the owner/tenant/occupier or beneficiary and reserve the right to seek appropriate relief/variation in accordance with law in any independent proceedings/appeal, if so advised.

8. That nothing stated herein should be construed as an admission of liability or fact inconsistent with the categorical denials above; this affidavit is filed to comply with the Hon'ble



Tribunal's directions and to place true facts within my knowledge on record.

9. That the statements made in paragraphs 1 to 8 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT



I, the above named Deponent, do hereby verify that the contents of paragraphs 1 to 9 are true and correct to my knowledge and belief; nothing material has been concealed therefrom. Verified at New Delhi on this 15<sup>th</sup> of September 2025.

15 SEP 2025

I Identify the deponent who has Signed/ put T.I. In my presence

DEPONENT

STATE THAT THE DEPONENT  
Shri/Smt./Km. Rinku  
S/o, W/o, D/o Sh. Suresh  
P-9 Ph-2 Ayan Nagar  
Identified by Shri/Smt. Faruk Kamran, Adv.  
has solemnly Attested before me at Delhi  
In Sr. No. 1394  
That the contents of the affidavit which  
have been read Over & explained to Him/her  
are true & correct to his/her knowledge  
Krishna  
NOTARY PUBLIC DELHI GOVT OF INDIA